Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 336 TO BE ANSWERED ON 20.07.2021

AMENDMENT OF CONSUMER PROTECTION (E-COMMERCE) RULES, 2020

336. SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is planning to amend the Consumer Protection (E-commerce) Rules, 2020;
- (b) if so, the details thereof along with the reasons due to which the Government is ammending the Ecommerce Rules;
- (c) whether the Government seeks to ban specific flash sales or back-to-back sales that limit customers choice, increase prices and distorts the level playing field; and
- (d) if so, the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): The Consumer Protection (E-Commerce) Rules, 2020 were notified on 23rd July, 2020. In order to further strengthen the regulatory framework for prevention of unfair trade practices in e-commerce, Central Government has sought views/ comments/ suggestions on the proposed amendments to the Rules by placing it on the website of the Department of Consumer Affairs. The proposed amendments also include provisions related to flash sales.
